

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**CONTEMPT PETITION (C) NO.180/00043/2018 IN
O.A. No. 180/55/2018**

Tuesday, this the 22nd day of May, 2018.

CORAM:

**HON'BLE Mr. U. SARATHCHANDRAN, JUDICIAL MEMBER
HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

1. Nixon John, 54 years,
S/o. P.J. John,
Sub Postmaster, Muthalakodam Post Office,
Idukki Division. Residing at Palammattam House,
Chittoor, Puthupariyaram (P.O),
Vengalloor, Idukki District – 685 608.
2. Premalatha P., 56 years,
W/o. T.K. Muralidharan Nair,
Postal Assistant, Aluva Head Post Office,
Aluva Division. Residing at Latha Vilas,
Manickamangalam Post Office,
Kalady, Ernakulam – 683 574.
3. K.N. Sivadas, 55 years,
S/o. Narayanan K.K.,
Postal Assistant, Vaikom Head Post Office.
Kottayam Division. Residing at : Kalapurackal House,
Kanakari (P.O), Kottayam District – 686 631.
4. Lissy Cherian, 58 years,
W/o. Cherian Paul Vazhappilly,
Postal Assistant, Vytilla Post Office,
Ernakulam Division.
Residing at : Vazhappilly House,
AKG Road, Maradu (P.O), Cochin – 682 304. - Petitioners/
Applicants in O.A.

[By Advocate Mrs. Rekha Vasudevan]

Versus

1. Smt. Sarada Sampath,
The Chief Postmaster General,
Kerala Circle, Thiruvananthapuram,
Kerala – 695 001.
2. Shri S. Srirangan,
The Assistant Director (Legal Cell),
Office of the Chief Postmaster General,
Kerala Circle, Thiruvananthapuram,
Kerala – 695 033. - Respondents/
Respondents in the O.A

[By Advocate Mr. N. Anilkumar, Senior PCGC(R)]

The Contempt Petition (Civil) having been heard on 22.05.2018, the Tribunal on the same day delivered the following:

O R D E R :(Oral)
Per: U. Sarathchandran, Judicial Member

Heard Mrs. Rekha Vasudevan, learned counsel for the petitioners and Mr. N. Anilkumar, learned Senior PCCG for sometime.

2. Today, respondent No. 1, who is the Chief Postmaster General of Kerala Circle has filed a sole statement, wherein it is stated as follows:-

“It is most humbly submitted that the respondents have not initiated any steps against the interim order granted by the Hon'ble Tribunal. No Departmental Promotion Committee has been or is proposed to be convened without permission of the Hon'ble Court. The respondents have not proposed to alter or change the seniority list without permission of the Hon'ble Court. Only the Service Books of the personnel concerned were sought to be collected for verification. This does not mean any Cadre Restructuring, or DPC or altering of seniority. This is only an administrative procedure to make this more convenient, in the event that the Tribunal at a later point in time may be inclined to permit the respondents to proceed with the restructuring.”

3. The petitioners have approached this Tribunal with the present CP apprehending that respondents are violating Annexure P-1, wherein this Tribunal had stayed Annexure A-6 in the O.A for conducting of further steps in pursuance of Annexure A-6.

4. In view of the unambiguous averment made by respondent No. 1, we feel that the Contempt Petition can be closed for the time being granting liberty to the petitioners approaching this Tribunal in case any violation occurs further. Contempt Petition is closed as observed above. Notices stand discharged. No order as to costs.

(Dated, this the 22nd May, 2018.)

(E.K. BHARATH BHUSHAN)
ADMINISTRATIVE MEMBER

(U. SARATHCHANDRAN)
JUDICIAL MEMBER

Annexures of the Petitioners

Annexure P-1 : True copy of the interim order dated 23.01.2018 in O.A No. 180/00055/2018 of this Hon'ble Tribunal.

Annexures of the respondents

NIL
